

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-15/2013(Pt.2)/ 5896/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Abhijit Bhattacharyya,
District & Sessions Judge,
Darrang, Mangaldai .

Dated Guwahati, the 18th August, 2022

Sub:- **Casual leave .**

Ref:- Your letter No. DJ(D) 6680, dtd. 16.08.2022

Sir,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 20.08.2022 along with station leave permission, with official vehicle, at own cost, from the evening of 18.08.2022, after Court hours, till the morning of 22.08.2022, before Court hours**, as prayed for. The Civil Judge & Assistant Sessions Judge, Darrang, Mangaldai, in his absence, the Chief Judicial Magistrate, Darrang, Mangaldai, in her absence, the in-charge CJM would remain in-charge of your Court and office during your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-15/2013(Pt.2)/5897/A, dated 18.08.2022

Copy to:

1. ✓ The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

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